

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/RP/2016

Subject : Review of order dated 19.9.2016 in Petition No. 134/TT/2015 under Section 94 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 17.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Torrent Power Grid Ltd.(TPGL)

Respondents : Torrent Power Limited (TPL)and 10 others

Parties present : Shri Tapan Pandya, TPGL
Shri Chetan Bundela, TPGL
Shri R.S. Negi, TPGL

Record of Proceedings

The representative of Torrent Power Grid Limited (TPGL) submitted that:-

- a) The instant review petition has been filed by TPGL against the Commission's order dated 19.9.2016 in Petition No. 134/TT/2015 in which the tariff of the transmission system constructed, maintained and operated by TPGL for period from 1.4.2009 to 31.3.2014 was trued up and tariff for the period 1.4.2014 to 31.3.2019 was determined for the period 1.4.2014 to 31.3.2019;
- b) TPGL has filed the review petition on the ground that there are apparent errors in impugned order with respect to treatment of IDC and IEDC, debt-equity ratio and the rate of interest considered for loan and the return on equity and there is double deduction of liquidated damages; and



c) Requested to admit and allow the review petition and make necessary adjustments.

2. The Commission observed that TPGL has made general statements that there are errors in the order dated 19.9.2016 pertaining to IDC, IEDC, the debt-equity and the rate of interest considered however, it has not pointed out the exact errors in computation of tariff. The Commission directed TPGL to clearly bring out the omissions, if any, in the order.

3. The Commission observed that TPGL has neither claimed the LD charges as additional capitalization in Petition No. 134/TT/2015 nor provided the details of duplication of deduction in the instant review petition and directed to clearly state the actual amount of duplication by reconciling the IDC recovery and LD charges. The Commission also directed TPGL to submit the details of interest rate which have been wrongly considered in tariff order.

4. The Commission directed TPGL to submit the above clarifications by 12.12.2016 without fail and no extension of time will be granted. The Commission directed to list the review petition on 15.12.2016.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

